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DPEA arrears

4553. SHRI M. KADHARSHA : Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 648 given in Rajya Sabha on the 1st August, 1988 and state :

(a) the details of action taken as per due process of law for the recovery of excess amount under para 7(2) of DPCO, 1979 in each case of recovery; and

(b) what are the details of action taken against each company during the last two yeals 7

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) and

(b) Many of the companies to whom notices were issued for furnishing necessary details to assess the amount under Para 7(2) of DPCO, 1979 did not furnish the same. The amounts assessed based on the details received from the companies have been disputed by the companies. However, the determination of amounts and recovery of the same is a continuous process and appropriate action as per due process of law has been taken.

Petrochemical complex at Salempur, Uttar Pradesh

4554. SHRI BIR BHADRA PRATAP SINGH: Will the Minis ter of INDUSTRY ne pleased to state:

(a) whether there is any proposal under Government's consideration to establish a petrochemical com-lex at Salempur in Uttar Pradesh;. (b) Of so, what are the details regarding the estimated project cost and the financing pattern, and

(c) by when the project is likely to be cleared?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) to (c) Some applications have been received for setting up of a Petrochemical Complex at Salempur, District Aligarh in Uttar Pradesh. Details of such applications are not disclosed until a decision thereon has been taken. Decisions on such applications are taken on techno-economic considerations.

Vikram Gas Agency, West Kidwai Nagar, New Delhi

4555. SHRI R.S. NAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) The number of customers who are registeted with the Vikram Gas Agency, West Kidwai Nagar, New Delhi;

(b) how many of these customers have double bottle connections;

(c) how many refills are being supplied to the above agency by the Indian Oil Corporation daily;

(d) how long it should normally take for a customer possessing one cylinder to obtain a refill after booking;

(e) whether it is fact that the customers are getting their refills after waiting for one week; and (0 if so, what steps Government propose take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI

BRAHM DUTT) : (a) and (b) As on the 31st July. 1988 M/s. Vikram Gas Agency, New Delhi had about 6,880 LPG customers, out of which 3,380 customers had double bottle connections;

(c) About 5,403 LPG cylinders are supplied to the distributor per month;

(d) While LPG distributors are under instructions to supply refills within 24 hours of the booking, supplies art at times mode late for reasons Mich as shortfall in availability of LPG, transportation bottlenecks, labour problems, civil disturbances, etc.

(e) No, Sir;

(1) L)ocs not arise jn view of (e) above.

Appointment of IAS Officers to Public Sector Units

@4556. SHRI RAM AWADHESH SINGH : Will the Minister of INDUSTRY be pleased to state:

(a) whether it is correct that there have been clear Government directions for appointment of IAS Officers to Public Sector Units and if so, details thereof;

©Previously unstarred Question 4342 transferred from the 1st September, 1988.

(b) whether it is correct that these have been violated by Textile Ministry as reported by Business Update of 18th June, 1st July, 1988 and, if so, reasons thereof and action taken;

(c) whether technical professional managers are not available as a result of Brain Drain; and

<d) whether the ever thirsty IAS will be suitably curbed. to ensure early industrialisation and development of the country's industry and other professional services?

THE MINISTER OF INDUSTRY (SHRI VENGAL RAO) :

- (a) No, Sir.
- (b) Doe.-, not r rise.

(c) and (d) "No , Sh'\ In March, 1985, Government have issued ins tructions banning deputation of Government Officers. including I.A.S. Officers. to Public Sector Enterprises. According these to orders, Government Officers, inclu ding I.A.S. Officers cannot go on deputation to Public Enterprises except in certain cases which were specifically exempted by the Government from the purview of the Rule of Immediate Absorption.

Chemical Explosion in Coa

4557. SHRI JOHN F. FERNAN-DES : Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware to the explosion of a chemical boiler tank at Corlim Industrial Estate in Goa at the pesticide factory